



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Standing Counsel Section) Civil Secretariat,
Jammu/Srinagar

Subject:- Appointment of Mr. Farhat Zia Suharwardhy, Advocate as Standing Counsel for Jammu and Kashmir State Human Rights Commission.

GOVERNMENT ORDER NO: 6291-LD(A) of 2018.
D A T E D: 22 - 12 - 2018.

In supersession of all the previous orders issued on the subject, sanction is accorded to the appointment of Mr. Farhat Zia Suharwardhy, Advocate as Standing Counsel for the State of Jammu and Kashmir for conducting its cases before the Jammu and Kashmir State Human Rights Commission at Srinagar on the terms and conditions as applicable to a Standing Counsel.

The engagement of Standing Counsel shall be for a period of one year.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal sethi)
Secretary to Government

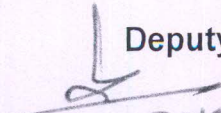
NO: LD(A) 2003/93-SC-IV

Dated: 22 - 12 - 2018.

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary, State Human Rights Commission, J&K, Srinagar.
3. Director Litigation, Kashmir.
4. All officers of the Department of Law, Justice and Parliamentary Affairs.
5. Administrative Officer, Advocate General's Office, J&K Srinagar.
6. Private Secretary to the Hon'ble Advisor for Law, Justice and Parliamentary Affairs for information of the Hon'ble Advisor.
7. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
8. Mr. Farhat Zia Suharwardhy, Standing Counsel.
9. Website of the Department of Law, Justice and Parliamentary Affairs.
10. Government Order file.
11. Concerned file.


(Ashish Gupta)
Deputy Legal Remembrancer


22.12.2018